

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 373/MP/2022

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (MoEF&CC).
- Date of Hearing** : 10.11.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Udupi Power Corporation Limited (UPCL)
- Respondents** : Power Company of Karnataka Limited (PCKL) & 6 Others
- Parties Present** : Shri Amit Kapur, Advocate, UPCL
Shri Saunak Rajguru, Advocate, UPCL
Shri Rajesh Jha, Advocate, UPCL
Shri Shubhranshu Padhi, Advocate, PCKL & Karnataka ESCOMs
Shri Sougat Mishra, Advocate, PCKL & Karnataka ESCOMs
Shri Geet Rajan Ahuja, Advocate, PCKL & Karnataka ESCOMs
Shri Jay Nirupam, Advocate, PCKL & Karnataka ESCOMs
Shri Niroop Sukirthy, Advocate, PCKL & Karnataka ESCOMs

Record of Proceedings

Learned counsel for Power Company of Karnataka Limited (PCKL) sought a short adjournment as the main arguing counsel was unavailable. Request for adjournment was unopposed on behalf of the Petitioner.



2. Considering the request of learned counsel for PCKL, the Commission adjourned the matter for further hearing on 22.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

